

23

CENTRAL GOVERNMENT
BANK OF INDIA
BANKERS

Original Application No. 28 of 1992.

Shri Rajpal

Applicant

versus

Union of India & Others

Respondents.

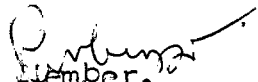
Hon. Mr. Justice G.C. Prasad, V.C.
Hon. J.R.K. Nayyar, Adm. Member.

(Hon. Mr. Justice G.C. Prasad, V.C.)

The post of S.D.O. was vacant and the same was sponsored by the Employment Exchange. The selection took place and the applicant was considered and was appointed vide order dated 6.8.91 and he took charge on 13.8.91. The applicant started working in a post office as a clerk and was promoted to the post of S.D.O. and he went to the Director of Postal Service who came to the conclusion that proper selection was not made. Consequently the order of the applicant was cancelled vide order dated 8.1.92, a copy of which has been annexed as Annexure to the counter affidavit. 2. The learned counsel for the applicant contended that the applicant was duly selected for the appointment and not to be cancelled and he has a civil right to it that the order of cancellation is in violation of the principles of natural justice. The order of 8.1.92 of the appointment of the applicant is quashed and the applicant will be deemed to be in continuous service.

14

However, it is being made clear that it will be open
for the respondents to consider this matter again after
giving opportunity of hearing to the applicant. No order
as to costs.


A.M. Member.


Vice Chairman.

Shakeel/-

Lucknow: Dated 4.1.93.